CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.139 OF 2003

IN

ORIGINAL APPLICATION NO.188 OF 2000

ALLAHABAD THIS THE 16TH DAY OF JANUARY, 2004

HON'BLE MR. V. K. MAJOTRA, VICE-CHAIRMAN HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

S.C. Majumdar,

aged about 60 years,

son of Late Priya Das Majumdar,

r/o 16/2, Upper Line,

G.C.F. Estate,

Jabalpur(M.P.)

presently employed as Jt. General Manager,

Gun Carriage Factory,

Jabalpur (M.P.)

(By Advocate Shri N.K. Nair & Sri M.K. Upadhyay)

Versus

Shri D.K. Dutta, Chairman, Ordnance Factories Board, Director General, Ordnance Factories, 10-A, Shaheed Khudiram Bose Road, Calcutta-700 001.

..........Respondents

(By Advocate Shri Ashok Mohiley)

ORDER

HON'BLE MR. V. K. MAJOTRA, VICE-CHAIRMAN

Learned counsel for both sides have heard. The

O.A. No.188/00 was disposed of by order dated 10.04.2003

(Annexure P 1) with following observations/discussions to

the respondents:-

"Now when the adverse remarks which were communicated to the applicant have been expunged, the natural consequence would be, that the respondents would have to place his case for reconsideration before the review D.P.C. who would consider his A.C.Rs for the years 1998-99 as given by the Reporting Officer by ignoring the grading adverse remarks as given by reviewing and accepting authority and in case he is found fit, he shall be granted promotion w.e.f. from the same date when his immediate junior was promoted as Addl. General Manager with all consequential benefits in accordance with law. This exercise shall be completed by the respondents within 3 months from the date of receipt of a copy of this. If the applicant was superseded only because of this adverse remarks and is found fit by the review D.P.C he would be entitled to the arrears as well. With the above directions, the O.A. is allowed. No order as to costs".

- of the respondent's order dated 31.12.2003 in compliance of directions of this Tribunal. Obviously a lot of delay has been committed on the part of respondents toward implementation of direction of this Court. However, respondents have submitted their unqualified apology for the delay explaining the circumstances which have caused in implementation of the Tribunal's order. We are substantially satisfied that Tribunal's direction have been complied with. However, arrears on fixation of pay of the applicant have yet to be paid. Respondents are directed that these arrears be paid to the applicant within a period of two months from today.
- In the light of the above discussions/directions, C.C.P
- 4. Learned counsel of the respondents stated that an M.A. seeking extension of time for implementation of the direction of this Tribunal is pending and is listed for admission on 06.02.04. That M.A. in view of the above orders in the C.G.P L disposed of.

Member-J

Vice-Chairman.